

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1188/2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.02.01.2019/NCLAT/UR/09

In the matter of:

Rajit Mehra Appellant

Versus

Punjab National Bank & Ors. Respondents

Appearance: None for the Appellant.

02.04.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 02.01.2019 and the Office after scrutiny of the Memo of Appeal on 03.01.2019, intimated the defects to the Appellant on 04.01.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 30.03.2019. It is stated in the Interlocutory Application (IA) that appellant could not re-file the appeal due to non-availability of certain documents and that the appellant received the necessary documents only on 14.03.2019. Hence, there is delay of 78 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. None appears on behalf of the Appellant.

4. Perused the averments made in the IA as well as Office report. The Appellant was required to re-file Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 78 days, hence,

the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

5. List the matter before the Hon'ble Bench under the heading 'admission with defect' on 03.04.2019

(Peeush Pandey)
Registrar